

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Special Institutional Course for Civil Judges, Junior Division of 2020 batch (Group-I)

Dated: 22.11.2021 to 27.11.2021

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
22.11.2021 Monday	Inauguration of the Course Feedback from the participants, identifying issues and challenges faced on the Board <i>(Contd..)</i> By: Director, MPSJA	Feedback from the participants, identifying issues and challenges faced on the Board By: Director, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] <i>(Contd..)</i> By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] By: Shri Jayant Sharma, Faculty Junior, MPSJA	Journey of Criminal Trial Filing of charge sheet, ER, FR, cognizance, framing of charge and appearance of witnesses By: Shri Dharendra Singh, Faculty Senior, MPSJA
23.11.2021 Tuesday	Interactive discussion on – Interim custody of property u/s 451/457 CrPC and other Special Acts By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Journey of Criminal Trial Filing of complaint, inquiry u/s 200 to 202 CrPC and issuance of process and evidence before charge By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Examination of accused u/s 313 CrPC & Defence evidence and provision u/s 315 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Key issues relating to provisions u/s 205, 299, 317, 323, 325, 446 CrPC Trial of cross cases By: Director, MPSJA & Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to recording of evidence in criminal cases & recording of statement u/s 164 CrPC and power of court u/s 311 CrPC By: Shri T. S. Ajmani, O.S.D.-I, MPSJA
24.11.2021 Wednesday	Interactive discussion on – 1. Compounding of offence u/s 320 CrPC 2. Appreciation & Marshalling of evidence 3. Judgment writing in criminal cases & Preparation of warrant of sentence By: Shri Dharendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 and u/s 125 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Open Interactive Session on criminal law By: Shri Dharendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA	Journey of Civil Trial Interactive discussion on – (i) Jurisdiction of Civil Court u/s 9 CPC (ii) Suits for declaration u/s 34 Specific Relief Act, 1963 <i>(Contd...)</i> By: Director, MPSJA	Journey of Civil Trial Interactive discussion on – (i) Jurisdiction of Civil Court u/s 9 CPC (ii) Suits for declaration u/s 34 Specific Relief Act, 1963 By: Director, MPSJA

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
25.11.2021 Thursday	Journey of Civil Trial Institution & scrutiny of plaint, Service of summons (O.5 CPC), Written statement, Set off & Counter claim (O.6 CPC) and Addition of parties (O.1 CPC), Suit by or against minor and state (O.32 & O.27) By: Director, MPSJA	Journey of Civil Trial Examination (O.10), Discovery and inspection (O.11), ADR mechanism u/s 89, Framing of issues, Settling date, Attendance of witnesses (O.16 CPC) By: Director, MPSJA	Interactive discussion on – (i) Temporary injunction (O.39 rules 1 & 2 CPC) (ii) Its breach (O.39 rule 2A CPC) (iii) Issuance of commission (O. 26 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Key issues relating to Registration Act, 1908 and Indian Stamp Act, 1899 impounding of document By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to Order 18 CPC, Recording of evidence & dealing with objections and adjournments in civil cases By: Shri Jayant Sharma, Faculty Junior, MPSJA
26.11.2021 Friday	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – (i) Appreciation & Marshalling of evidence (ii) Judgment writing in civil cases & drawn of decree (iii) Compromise & withdrawal (O.23 CPC) By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Dharendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Appearance of parties, Consequence of non-appearance (O.9 CPC) and Adjournment (O.17 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Rejection & return of plaint (O.7 CPC) & Amendment of pleadings (O.6 rule 17 CPC) and Death of parties (O.22 CPC) By: Shri Jayant Sharma, Faculty Junior, MPSJA
27.11.2021 Saturday	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) <i>(Contd..)</i> By: Shri Dharendra Singh, Faculty Senior, MPSJA	Judicial Ethics, Norms & Behaviour By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P.	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) By: Shri Dharendra Singh, Faculty Senior, MPSJA	Court Management, Board Management and Case Management By: Director, MPSJA	Valedictory Session & Departure

- NOTE:-** (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.
(3) The participants are requested to strictly follow the COVID-19 guidelines like wearing masks, social distancing, hand sanitizing time to time etc.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Special Institutional Course for Civil Judges, Junior Division of 2020 batch (Group-II)

Dated: 29.11.2021 to 04.12.2021

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
29.11.2021 Monday	Inauguration of the Course Feedback from the participants, identifying issues and challenges faced on the Board <i>(Contd..)</i> By: Director, MPSJA	Feedback from the participants, identifying issues and challenges faced on the Board By: Director, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] <i>(Contd..)</i> By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] By: Shri Jayant Sharma, Faculty Junior, MPSJA	Journey of Criminal Trial Filing of charge sheet, ER, FR, cognizance, framing of charge and appearance of witnesses By: Shri Dhirendra Singh, Faculty Senior, MPSJA
30.11.2021 Tuesday	Interactive discussion on – 1. Compounding of offence u/s 320 CrPC 2. Appreciation & Marshalling of evidence 3. Judgment writing in criminal cases & Preparation of warrant of sentence By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to Negotiable Instrument Act, 1881 By: Shri Dhirendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 and u/s 125 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Journey of Civil Trial Interactive discussion on – 1. Jurisdiction of Civil Court u/s 9 CPC 2. Suits for declaration u/s 34 Specific Relief Act, 1963 <i>(Contd...)</i> By: Director, MPSJA	Journey of Civil Trial Interactive discussion on – (i) Jurisdiction of Civil Court u/s 9 CPC (ii) Suits for declaration u/s 34 Specific Relief Act, 1963 By: Director, MPSJA
01.12.2021 Wednesday	Interactive discussion on – Interim custody of property u/s 451/457 CrPC and other Special Acts By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – (i) Temporary injunction (O.39 rules 1 & 2 CPC) (ii) Its breach (O.39 rule 2A CPC) (iii) Issuance of commission (O. 26 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Key issues relating to recording of evidence in criminal cases & recording of statement u/s 164 CrPC and power of court u/s 311 CrPC By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Examination of accused u/s 313 CrPC & Defence evidence and provision u/s 315 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Appearance of parties, Consequence of non-appearance (O.9 CPC) and Adjournment (O.17 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:30 pm	SESSION – V 4:40 pm onwards
02.12.2021 Thursday	Journey of Civil Trial Institution & scrutiny of plaint, Service of summons (O.5 CPC), Written statement, Set off & Counter claim (O.6 CPC) and Addition of parties (O.1 CPC) By: Director, MPSJA	Journey of Civil Trial Examination (O.10), Discovery and inspection (O.11), ADR mechanism u/s 89, Framing of issues, Settling date, Attendance of witnesses (O.16 CPC) & Suit by or against minor and state (O.32 & O.27) By: Director, MPSJA	Interactive discussion on – Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Filing of complaint, inquiry u/s 200 to 202 CrPC and issuance of process and evidence before charge By: Shri Yashpal Singh, Dy. Director, MPSJA	Judicial Ethics, Norms & Behaviour By: Hon’ble Shri Justice Atul Sreedharan, Judge, High Court of M.P.
03.12.2021 Friday	Interactive discussion on – Key issues relating to Registration Act, 1908 and Indian Stamp Act, 1899 impounding of document By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to exhibition of documents and dealing with objections in recording of evidence in civil cases By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to provisions u/s 205, 299, 317, 323, 325, 446 CrPC Trial of cross cases By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) <i>(Contd..)</i> By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) By: Shri Dhirendra Singh, Faculty Senior, MPSJA
04.12.2021 Saturday	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – (i) Appreciation & Marshalling of evidence (ii) Judgment writing in civil cases & drawn of decree (iii) Compromise & withdrawal (O.23 CPC) By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Rejection & return of plaint (O.7 CPC) & Amendment of pleadings (O.6 rule 17 CPC) and Death of parties (O.22 CPC) By: Shri Jayant Sharma, Faculty Junior, MPSJA	Court Management, Board Management and Case Management By: Director, MPSJA	Valedictory Session & Departure

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Special Institutional Course for Civil Judges, Junior Division of 2020 batch (Group-III)

Dated: 06.12.2021 to 11.12.2021

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
06.12.2021 Monday	Inauguration of the Course Feedback from the participants, identifying issues and challenges faced on the Board <i>(Contd..)</i> By: Director, MPSJA	Feedback from the participants, identifying issues and challenges faced on the Board By: Director, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] <i>(Contd..)</i> By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] By: Shri Jayant Sharma, Faculty Junior, MPSJA	Journey of Criminal Trial Filing of charge sheet, ER, FR, cognizance, framing of charge and appearance of witnesses By: Shri Dhirendra Singh, Faculty Senior, MPSJA
07.12.2021 Tuesday	Interactive discussion on – 4. Compounding of offence u/s 320 CrPC 5. Appreciation & Marshalling of evidence 6. Judgment writing in criminal cases & Preparation of warrant of sentence By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Interim custody of property u/s 451/457 CrPC and other Special Acts By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 and u/s 125 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Key issues relating to Negotiable Instrument Act, 1881 By: Shri Dhirendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – (iv) Temporary injunction (O.39 rules 1 & 2 CPC) (v) Its breach (O.39 rule 2A CPC) (vi) Issuance of commission (O. 26 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA
08.12.2021 Wednesday	Journey of Civil Trial Interactive discussion on – 3. Jurisdiction of Civil Court u/s 9 CPC 4. Suits for declaration u/s 34 Specific Relief Act, 1963 <i>(Contd...)</i> By: Director, MPSJA	Journey of Civil Trial Interactive discussion on – (iii) Jurisdiction of Civil Court u/s 9 CPC (iv) Suits for declaration u/s 34 Specific Relief Act, 1963 By: Director, MPSJA	Interactive discussion on – Key issues relating to recording of evidence in criminal cases & recording of statement u/s 164 CrPC and power of court u/s 311 CrPC By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Examination of accused u/s 313 CrPC & Defence evidence and provision u/s 315 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Appearance of parties, Consequence of non-appearance (O.9 CPC) and Adjournment (O.17 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
09.12.2021 Thursday	Interactive discussion on – Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Dharendra Singh, Faculty Senior, MPSJA	Journey of Civil Trial Institution & scrutiny of plaint, Service of summons (O.5 CPC), Written statement, Set off & Counter claim (O.6 CPC) and Addition of parties (O.1 CPC) By: Director, MPSJA	Journey of Civil Trial Examination (O.10), Discovery and inspection (O.11), ADR mechanism u/s 89, Framing of issues, Settling date, Attendance of witnesses (O.16 CPC) & Suit by or against minor and state (O.32 & O.27) By: Director, MPSJA	Interactive discussion on – Filing of complaint, inquiry u/s 200 to 202 CrPC and issuance of process and evidence before charge By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Rejection & return of plaint (O.7 CPC) & Amendment of pleadings (O.6 rule 17 CPC) and Death of parties (O.22 CPC) By: Shri Jayant Sharma, Faculty Junior, MPSJA
10.12.2021 Friday	Interactive discussion on – Key issues relating to Registration Act, 1908 and Indian Stamp Act, 1899 impounding of document By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to exhibition of documents and dealing with objections in recording of evidence in civil cases By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to provisions u/s 205, 299, 317, 323, 325, 446 CrPC Trial of cross cases By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) <i>(Contd..)</i> By: Shri Dharendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) By: Shri Dharendra Singh, Faculty Senior, MPSJA
11.12.2021 Saturday	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – (iv) Appreciation & Marshalling of evidence (v) Judgment writing in civil cases & drawn of decree (vi) Compromise & withdrawal (O.23 CPC) By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Court Management, Board Management and Case Management <i>(Contd..)</i> By: Director, MPSJA	Court Management, Board Management and Case Management By: Director, MPSJA	Valedictory Session & Departure

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR
Schedule of the Special Institutional Course for Civil Judges, Junior Division of 2020 batch (Group-IV)

Dated: 13.12.2021 to 18.12.2021

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
13.12.2021 Monday	Inauguration of the Course; Feedback from the participants, identifying issues and challenges faced on the Board <i>(Contd..)</i> By: Director, MPSJA	Feedback from the participants, identifying issues and challenges faced on the Board By: Director, MPSJA	Interactive discussion on – Interim custody of property u/s 451/457 CrPC and other Special Acts By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] <i>(Contd..)</i> By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts] By: Shri Jayant Sharma, Faculty Junior, MPSJA
14.12.2021 Tuesday	Journey of Civil Trial Interactive discussion on – 5. Jurisdiction of Civil Court u/s 9 CPC 6. Suits for declaration u/s 34 Specific Relief Act, 1963 <i>(Contd...)</i> By: Director, MPSJA	Journey of Civil Trial Interactive discussion on – (v) Jurisdiction of Civil Court u/s 9 CPC (vi) Suits for declaration u/s 34 Specific Relief Act, 1963 By: Director, MPSJA	Journey of Criminal Trial Filing of charge sheet, ER, FR, cognizance, framing of charge and appearance of witnesses By: Shri Dhirendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 and u/s 125 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Key issues relating to Negotiable Instrument Act, 1881 By: Shri Dhirendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA
15.12.2021 Wednesday	Interactive discussion on – Key issues relating to recording of evidence in criminal cases & recording of statement u/s 164 CrPC and power of court u/s 311 CrPC By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to Registration Act, 1908 and Indian Stamp Act, 1899 impounding of document By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to exhibition of documents and dealing with objections in recording of evidence in civil cases By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Examination of accused u/s 313 CrPC & Defence evidence and provision u/s 315 CrPC By: Smt. Anu Singh, O.S.D.-II, MPSJA	Interactive discussion on – Appearance of parties, Consequence of non- appearance (O.9 CPC) and Adjournment (O.17 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
16.12.2021 Thursday	Journey of Civil Trial Institution & scrutiny of plaint, Service of summons (O.5 CPC), Written statement, Set off & Counter claim (O.6 CPC) and Addition of parties (O.1 CPC) By: Director, MPSJA	Journey of Civil Trial Examination (O.10), Discovery and inspection (O.11), ADR mechanism u/s 89, Framing of issues, Settling date, Attendance of witnesses (O.16 CPC) & Suit by or against minor and state (O.32 & O.27) By: Director, MPSJA	Interactive discussion on – 7. Compounding of offence u/s 320 CrPC 8. Appreciation & Marshalling of evidence 9. Judgment writing in criminal cases & Preparation of warrant of sentence By: Shri Dharendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Filing of complaint, inquiry u/s 200 to 202 CrPC and issuance of process and evidence before charge By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Rejection & return of plaint (O.7 CPC) & Amendment of pleadings (O.6 rule 17 CPC) and Death of parties (O.22 CPC) By: Shri Jayant Sharma, Faculty Junior, MPSJA
17.12.2021 Friday	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – (vii) Temporary injunction (O.39 rules 1 & 2 CPC) (viii) Its breach (O.39 rule 2A CPC) (ix) Issuance of commission (O. 26 CPC) By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Key issues relating to provisions u/s 205, 299, 317, 323, 325, 446 CrPC Trial of cross cases By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) <i>(Contd..)</i> By: Shri Dharendra Singh, Faculty Senior, MPSJA	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) By: Shri Dharendra Singh, Faculty Senior, MPSJA
18.12.2021 Saturday	SESSION – I 10:30 am to 11:15 am Inaugural Programme of the Modal Court Room By: Hon'ble the Chief Justice High Court of M.P.	SESSION – II 11:30 am to 12:30 pm Judicial Ethics, Norms & Behaviour By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P.	SESSION – III 12:45 pm to 2:00 pm Interactive discussion on – Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Dharendra Singh, Faculty Senior, MPSJA	SESSION – IV 2:45 pm to 3:45 pm Interactive discussion on – (i) Appreciation & Marshalling of evidence (ii) Judgment writing in civil cases & drawn of decree (iii) Compromise & withdrawal (O.23 CPC) By: Shri Anil Kumar, ADJ, Katni	SESSION – V 4:00 pm onwards Court Management, Board Management and Case Management & Valedictory Session By: Director, MPSJA

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DIRECTOR